

ACT No. X OF 1864.

PASSED BY THE GOVERNOR-GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor-General on the 9th March 1864.)

An Act to extend Act XXI of 1856 (to consolidate and amend the Law relating to the Abkaree Revenue in the Presidency of Fort William in Bengal).

Whereas it is expedient to give the Governor-General of India in Council
power to extend the provisions of Act XXI of 1856
*(to consolidate and amend the law relating to the Abkaree
Revenue in the Presidency of Fort William in Bengal)* to any of the Provinces
under the immediate administration of the Governor-General of India in Council
in which the said Act is not now in force: It is enacted as follows:—

I. It shall be lawful for the Governor-General of India in Council, by order
published in the Gazette of India, to extend the
provisions of the said Act XXI of 1856 to any
province or place under the immediate administra-
tion of the Governor-General of India in Council.

Governor-General of India in Council
may extend Act XXI of 1856 to certain
Non-Regulation Provinces.

II. Whenever the Governor-General of India in Council shall extend the
said Act XXI of 1856 to any province or place
under the powers hereinbefore in that behalf con-
tained, the Governor-General in Council shall by
notification in the Gazette of India declare the authorities by whom the said Act
XXI of 1856 shall be administered in such province or place.

Governor-General in Council to de-
clare the authorities by whom Act XXI
of 1856 is to be administered.

PRICE 3 PIES.